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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 759-L.— 7th August, 2026.—The Governor having been pleased to order, under rule 66 of the Rules of

Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 18 of 2026**THE HOWRAH MUNICIPAL CORPORATION
(SECOND AMENDMENT) BILL, 2026.****A
BILL**

to amend the Howrah Municipal Corporation Act, 1980.

WHEREAS it is expedient to amend the Howrah Municipal Corporation Act, 1980, for the purposes and in the manner hereinafter appearing;

West Ben. Act
LVIII of 1980.

It is hereby enacted in the Seventy-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Howrah Municipal Corporation (Second Amendment) Act, 2026.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The Howrah Municipal Corporation
(Second Amendment) Bill, 2026.
(Clause 2.)*

Amendment of
section 5 of
West Ben. Act
LVIII of 1980.

2. In section 5 of the Howrah Municipal Corporation Act, 1980, —
- (i) in clause (a) of sub-section (1), for the words “fifty elected Councillors”, the words “sixty-eight elected Councillors” shall be substituted;
 - (ii) in sub-section (2), for the words “fifty Councillors”, the words “sixty-eight Councillors” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the Howrah Municipal Corporation Act, 1980 (West Ben. Act LVIII of 1980) for the purpose of revision of number of wards of the Howrah Municipal Corporation having regard to ward-wise population, dwelling pattern, geographical conditions and economic considerations of that Corporation.

- 2. The Bill has been framed with the above objective in view.
- 3. There is no financial implication involved in giving effect to the provisions of this Bill.

KOLKATA,
The 7th August, 2026.

AGNIMITRA PAUL,
Member-in-charge.

By order of the Governor,

SUBHRADIP MITRA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*